

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 06/RP/2015

IN

Petition No. 100/TT/2012

- Subject:** Review petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the Order dated 20.1.2015 in Petition No. 100/TT/2012 in the matter of determination of transmission tariff of 6 nos. Transmission assets (Group-2) associated with 765 kV System for Central Part of Northern Grid Part-II in Northern Region for tariff block 2009-14.
- Date of Hearing:** 29.3.2016
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present:** Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The learned counsel for the petitioner submitted that the instant review petition is filed seeking review of the Commission's order dated 20.1.2015 in Petition No. 100/TT/2012. She submitted that disallowance of time over-run of 8 months and 12 months in commissioning of Combined Assets-I to IV and Combined Assets-V and VI are errors apparent on the face of the record and it requires to be modified. The learned counsel submitted that condonation of time over-run was not sought on account of any RoW issues concerning with the instant assets but on account of the RoW issues related to Jattikara-Bhiwani 765 kV S/C line and LILO of both circuits of



Mundka/Bhiwani-Bamnouli 400 kV D/C line (Asset-I to IV) and Agra-Meerut 765 kV S/C line (Asset-V and Asset-VI). The learned counsel further submitted that delays on account of same RoW issues have been condoned vide order dated 3.7.2014 and 9.1.2015 in Petition No. 82/TT/2012 for Jattikara-Bhiwani 765 kV S/C line and 199/TT/2012 for LILO of both circuits of Mundka/Bhiwani-Bamnouli 400 kV D/C line and Agra-Meerut 765 kV S/C line respectively.

2. The learned counsel also submitted that allowing the date of commissioning of Combined Assets-V and VI as 1.6.2013 instead of 1.2.2013 is not correct as the instant assets were ready for use and there were no technical issue or difficulty in using the 765 kV line reactor for controlling the voltage of 400 kV transmission system as is clear from the approval of CEA as well as documents filed vide affidavit dated 7.3.2014 by the petitioner.

3. The Commission admitted the petition and directed to issue notice to the respondents, who may file their reply by 15.4.2016 and the petitioner to file its rejoinder, if any, with a copy to the respondents on affidavit by 25.4.2016. The Commission further directed to list the petition on 28.4.2016 for arguments.

4. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due dates shall not be considered while passing the order.

By Order of the Commission

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(T.Rout)
Chief (Legal)

